

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 167 of 2020**

**IN THE MATTER OF:**

**Niklesh Tirathdas Nihalani**

**...Appellant**

**Versus**

**Shah Poddar Nihlani Organisers Pvt. Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Dhiren R Dave, PCS.**

**For Respondent: Mr. C.S. Jigarkumar Gandhi, Advocate for R-1.**

**O R D E R**  
**(Virtual Mode)**

**19.01.2021** In terms of the order dated 05-01-2021 time was given to file Rejoinder. Rejoinder has been filed, which is taken on record.

Learned counsel for the parties may file short written submissions, not exceeding three pages, along with the pleadings supported by the relevant case law within two weeks.

List the Appeal 'For Admission (After Notice)' on **4<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**